

क्वेश्चन को समय नहीं दिया जाना चाहिए। यह जो एक-एक क्वेश्चन इतनी-इतनी देर तक चलता है That means you take one question to save the Government.

SHRI BEDABRATA BARUA: The terms on which Soviet assistance has been offered for oil exploration have been generally honourable to this country and nothing should be done to get a greater tie-up with Western oil interests. At the same time, may I ask if it is a fact that oil drilling in Baraipur in 24-parganas had to be abandoned because the Russian rigs would not work deep in earth? If so, may I know if this ONGC, which is an Indian organisation, though there is an element of Soviet assistance, will purchase more sophisticated implements from the USA, and if not, what are the difficulties?

DR. TRIGUNA SEN: We are not preferring Russians to Americans, rather we are supporting both.

SHRI BADABRATA BARUA: We should not support them.

DR. TRIGUNA SEN: We are seeking help and assistance for our own interests and because we do not possess sophisticated equipment, we have gone to America, Rumania and Soviet Russia, for whatever equipment we can get to suit our conditions. What my hon. friend has raised, has nothing to do with off-shore drilling.

SHRI PILOO MODY: We are glad to receive an assurance from the Minister that they are not doing this either to favour this side or that side. I should like an assurance from him that he is favouring India because according to his statement the system that he has adopted now for off-shore drilling is confined to Aliabet. He has already lost 3-4 years in the process and this has cost as at the rate of something like Rs. 4 crores a month. If you were to add it up, it comes to an astronomical figure. Therefore, we want an assurance from the Minister that whatever system he decides to adopt he will start exploiting the resources that are available at Bombay High. The question is quite specific. It is Bombay High that has oil and the fooling around they are doing in Aliabet to throw dust in the eyes of the people is rather a waste of time.

DR. TRIGUNA SEN: As I said my friend is suffering from Beriberi, may be with swollen feet, Indian feet, which do not fit in with imported shoes. I can assure the hon. Members that we are doing all that we can for the interest of the country. I explained what steps we had taken during the last few months. . . (*Interruptions.*)

Demand by Indian Pharmaceutical Congress Association for Improvement in Working of Drug Control Act

*663 **SHRI B. K. DASCHOWDHURY:**
SHRI MUHAMMAD SHERIFF:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the demand of better working of Drug Control Acts was made recently by the Indian Pharmaceutical Congress Association; and

(b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) A copy of the Resolution passed by the Indian Pharmaceutical Congress at its twenty-first session in December 1969 is placed on the Table of the Sabha. The Drugs Control Administration at the Centre is functioning as a part of the Directorate General of Health Services. It is, however, incharge of a full time officer who has necessary qualifications and experience. He is known as Drugs Controller (India). The States of West Bengal, Kerala, Mysore, Maharashtra and Gujarat have independent Drugs Control Administrations headed by Technically competent Drugs Controllers functioning directly under the State Governments. As regards the other States, a copy of the Resolution is being sent to them for their consideration.

RESOLUTION NO. 3 Passed at the 21st Session of the Indian Pharmaceutical Congress.

The Congress records with great satisfaction the interest taken by the Prime Minister

ter in writing letters to the Chief Ministers for better and effective enforcement of the Food and Drugs Acts in the Country. The Congress also has noted the importance given to the drugs legislation in the Economic Policy Resolution. It is imperative for efficient enforcement of the Drugs and Cosmetics Act, 1940, that a separate Drug Control Administration is established in every State under highly qualified persons possessing pharmaceutical qualifications and background knowledge of drugs.

Resolved that the Drug Control Administration both at the Centre and in the States be constituted as an independent Department and put under a highly qualified and experienced persons with pharmaceutical qualifications, and who should be declared Head of the Department.

Sd/- D. Chakravarti,
General Secretary.

Proposed by—B. S. Narayan.

Seconded by—B. K. Moza.

SHRI B. K. DASCHOWDHURY: In view of the resolution passed by the Indian Pharmaceutical Congress which demanded two things, that an independent department be constituted for better and efficient administration of the Drugs Act and be put under competent persons and the reply of the hon. Minister that in some States directors or controllers of drugs are functioning, I want to know this. Despite this fact, we find that there are certain spurious drugs in the market. Are they really taking any steps to stop the manufacture of spurious drugs by implementing the resolution embodied in this reply? Secondly, various poisons and some other highly explosive material are now being sold in the market. May I know whether the permit system concerning them will be changed?

SHRI B. S. MURTHY: We are persuading the State Governments to have independent drugs control administration. As I said in my reply, some States like West Bengal, Kerala, Mysore, Maharashtra, Gujarat, etc. have already established independent organisations for this. As far as more effective control is concerned, we are also asking the State Governments to have more drug inspectors appointed and trained.

SHRI S. M. SOLANKI: On 9th March, 1970 Unstarred Question No. 2198 was asked by me about drugs. There are certain medicines and drugs which are imported from foreign countries like dextrose B. P. and Anhydrous and they are converted by certain monopolists in this country into infusun solutions. There is a big gap between the imported price and the price of the solutions as sold here. In this way, certain monopolists are making huge profits and the poor people are highly taxed by such conversion. I want to know whether Government will check such kind of monopolists in our country and manufacture such drugs and solutions, so that our poor people may not be highly taxed?

SHRI B. S. MURTHY: The imports of such drugs as mentioned by the hon. member is being vigilantly checked. Whenever anything spurious is detected, we are taking action.

Seizure of Gold in Delhi

*664. SHRI D. N. PATODIA:
SHRI RAM KISHAN GUPTA:
SHRI D. AMAT:
SHRI SHRI CHAND GOYAL:
SHRI JAGANNATH RAO JOSHI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a quintal of contraband gold was seized recently in Delhi;

(b) whether the arrest of the culprit throws any light on the operation of many international gangs who have made Delhi the centre for International smuggling both for the Middle East and for the South East Asia;

(c) whether it is also a fact that the international smuggling through India has increased during the last two years; and

(d) if so, the particular arrangements Government have made with the *Interpole* or international arrangements to curb the menace?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) One quintal and 30 Kg. of gold was seized by the police authorities on 4-3-70 near Rohtak in Haryana.